CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DATE OF DECISION: 7. 11. 1989

PRESENT

Hon'ble Mr.N.V.Krishnan - Administrative Member

and

Hon'ble Mr.A.V.Haridasan - Judicial Member

DRIGINAL APPLICATION NO.125/89

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- Applicant

Versus

- Union of India rep. by General Manager, S.Railway, Madras
- 2. Sr.Divisional Personnel Officer, S.Railway, Palghat.
- 3. Siddayyan, Sanitary Cleaner,Railway Hospital,Erode. Respondents

M/s M Ramach andran & P Ramakrishnan

Counsel for applicant

M/s MC Cherian & TA Rajan

Counsel for respondents

ORDER

(Hon'ble Mr.A.V.Haridasan, Judicial Member)

This application under Section 19 of the Administrative Tribunals Act, 1985 had been filed by the applicant who is a higher grade Sanitary Cleaner in the Railway Hospital, Erode for a declaration that he is entitled for consideration for

selection to the post of Hospital Attender in the scale of pay of Rs.750-940 and for a direction to the respondents 1 and 2 to take steps for interviewing him also for selection to the post of Hospital Attender and to appoint him without detriment to his seniority over his erstwhile juniors.

The averment in the application can be briefly stated as follows. The applicant who was working as Sanitary Cleaner in the scale of pay of Rs.750-940 in the Railway Hospital, Erode was promoted to the higher grade of Rs.775-1025 in August, 1983, he being the senior most, His juniors including the third respondent are still working in the lower grade of Rs.750-940. The posts of Hospital Attendent though carrying the same pay scale as the lower grade of Sanitary Cleaners are filled by selection from volunteers from sanitary cleaners. Coming to know of/selection to the post of Hospital Attendent, the applicant also submitted an application opting for the post. But the applicant was not called for an interview whereas his juniors including the third respondent have been interviewed and are about to be posted in the three existing vacancies of Hospital Attenders. According to the applicant

the action of the second respondent not considering him for selection to the post of Hospital Attender despite the fact that, he being senior has expressed his willingness is arbitrary, illegal and violative under of his fundamental rights / article 14 and 16 of the Constitution of India.

- 3. The third respondent remained absent. The second respondent on behalf of the respondents 1 and has 2/filed a counter affidavit. The non-consideration of the applicant for selection to the post of Hospital Attender has been justified by the respondents 1 and 2 on the ground that, since the applicant had been promoted to the higher grade of sanitary cleaner in the grade of Rs.200-250 which has been revised to 775-1025 as early as on 29.11.83 and as the post of Hospital Attendents in the scale of Rs.750-940 was decided to be filled up by calling volunteers from safaiwalas in the grade of Rs.750-940, the applicant was not eligible for consideration.
- 4. We have heard the argument of the counsel on either side. The averment in the counter affidavit that the applicant was promoted as a higher grade sanitary cleaner in the grade Rs.200-250 (pre-revised) (Rs.775-1025 revised) on 29.11.83

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been dated 29.11.1983 has not/controverted by the applicant by filing a rejoinder. The notification for filling up of vacancies of Hospital Attendents concerned in this case was issued on 15.3.1988.

This notification runs as follows:

"To fill up the posts in in Hospital attendants in scale Rs.750-940, it has been decided to call for volunteers from the employees working as Safaiwalas in grade Rs.750-940.

Please notify all the regular employees.

The applications from willing employees may be obtained and forwarded to this office in a lot so as to reach this office on or before 25.3.1988. The application received after the target date will not be considered."

A copy of this notification is in Annexure R.1(a).

In response to this it is seen that on 24.3.1988 the applicant has expressed his willingness. Annexure—R.1(b) is a copy of the willingness. Since on the date of Annexure—R.1(a) and R.1(b), the applicant was working as a higher grade safaiwala in the scale Rs.775—1025 having been promoted to that grade w.e.f. 1.8.1983, and he hot a being/safaiwala in the grade 750—940 as mentioned in Annexure—R.1(a), he is not eligible for consideration for selection as Hospital Attendent since

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selection is only to be made from safaiwalas in the grade Rs.750-940. Therefore, there is absolutely no irregularity or illegality in leaving out the applicant from consideration to the post of Hospital Attender. We also therefore find that, there is absolutely no merit in the claim put forth by the applicant.

5. In the result the application being devoid of any merit is dismissed.

6. We do not make any order as to costs.

(A.V.HARIDASAN) JUDICIAL MEMBER (N.V.KRISHNAN) ADMINISTRATIVE MEMBER

7.11.1989